

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.09.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB) No.47/9/AMR/2022		9 of IBC	Segno Ceramics Private Limited Vs. Vijay Nirman Company Private Limited

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Mr.V.V.S.N.Raju, Counsel for the OC is present. Mr.S.Rambabu, Counsel for the CD is present. The Counsel appearing on behalf of the Corporate Debtor submits that he made efforts to upload the application to set aside the *ex-parte* order but due to technical issue it could not be done. The Counsel shall coordinate with the Office and resolve the issue. The Counsel for the Corporate Debtor is further directed to serve copy of the application on the Counsel for the Operational Creditor. List the matter on 19.10.2022.

SD/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**